

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A. K. Singhal, Member**

Date of hearing : 12.06.2014

Date of Order : 19.06.2014

Petition No. TT/96/2014

In the matter of

Approval of provisional transmission charges from DOCO to 31.3.2014 for 240 MVAR, 765 kV line reactor for 765 kV S/C Solapur-Pune TL charged as bus reactor at Solapur SS under transmission system associated with Krishnapatnam UMPP-Part-B in Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

Petition No. TT/97/2014

And in the matter of

Approval of provisional transmission charges for 3x110 MVAR line reactor for 765 kV D/C Raipur PS-Wardha line 1 Ckt#2 to be charged as bus reactor at Wardha S/s under integration of pooling stations in Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh (IPP C) for 2009-14 period under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

Petition No. TT/101/2014

And in the matter of

Approval of provisional transmission charges for 2 Nos. 80 MVAR line reactor for 400 kV D/C Wardha-Aurangabad TL charged as bus reactor at 400/220 kV Aurangabad S/s under Mundra UMPP in Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.



And in the matter of

Approval of provisional transmission charges for **Asset 1:** 400 kV D/C (Quad) Ranchi (New)-Ranchi (Old)-I CKT I transmission line and associated 400 kV line bays at Ranchi (New) S/s and Ranchi (Old) sub-station (DOCO: 1.2.2014) **Asset 2:** 765/415 kV, 3x500 MVA ICT-II at Ranchi along with associated bays at 765 kV Ranchi (New) S/s (DOCO: 1.2.2014) under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Western Region for tariff block 2009-14 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

And in the matter of

Power Grid Corporation of India Limited,
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001.

.....**Petitioner**

Vs

1. Madhya Pradesh Power Management Company Ltd.,
Shakti Bhawan, Rampur
Jabalpur-482 008.
2. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 4th floor
Andehri (East), Mumbai-400 052.
3. Gujarat Urja Vikas Nigam Ltd.,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara-390 007.
4. Electricity Department, Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001.
5. Electricity Department,
Administration of Daman and Diu,
Daman-396 210.
6. Electricity Department,
Administration of Dadra Nagar Haveli,

U.T., Silvassa-396 230.

7. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013.
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.,
3/54, Press Complex, Agra-Bombay Road
Indore -452 008.
9. R. K. M. Power Ltd.
147, Gitanjali Nagar, Avanti Vihar
Sector-I, Raipur-492 004.
10. Athena Chhattisgarh Power Pvt. Ltd.
7-1-24 B Block, 5th Floor, "Roxana Towers"
Greenlands, Begumpet
Hyderabad-500 016.
11. Jindal Power Ltd.
Post Box No.-16
Kharsia Road
Raigarh-496 001.
12. SKS Power Generation (Chhattisgarh) Ltd.
501 B, Elegant Business Park
Andheri Kurla Road
J. B. Nagar, Andheri (E)
Mumbai-400 059.
13. Korba West Power Co. Ltd.
2nd Floor, Centrum Plaza
Golf Course Road
Sector-53, Gurgaon-122 002.
14. KSK Mahanadi Power Company Ltd.
8-2/293/82/A/431/A, Road No. 22
Jubilee Hills
Hyderabad-500 033.
15. Visa Power Ltd.
Hul Bulding, 2nd Floor
9, Shakespeare Sarani
Kolkata-700 071
16. D. B. Power Ltd.
Plot No.-813, Phase-V



Udyog Vihar, Gurgaon-122 016.

17. TRN Energy Pvt. Ltd.
4735/22, Ground Floor
Prakashdeep Building
Ansari Road, Darya Ganj
New Delhi-110 002.

.....**Respondents**

For petitioner : Sh. Mohd. Mohsin, PGCIL
Shri S.S. Raju, PGCIL
Ms. Seema Gupta, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL

For respondents: None

ORDER

In these petitions, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff in respect of its various transmission systems in Western Region for 2009-14 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "2009 Tariff Regulations"). Further, the petitioner has requested for grant of provisional tariff as per Regulation of 5 of the 2009 Tariff Regulations, pending determination of final transmission tariff.

2. Regulation 5 of the 2009 Tariff Regulations provides as under:-

"Application for determination of tariff. (1) The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory re-enactment thereof, in respect of the units of the generating station or the transmission lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.



(2) The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:

Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:

Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.

(3) In case of the existing projects, the generating company or the transmission licensee, as the case may be, shall continue to provisionally bill the beneficiaries or the transmission customers with the tariff approved by the Commission and applicable as on 31.3.2009 for the period starting from 1.4.2009 till approval of tariff by the Commission in accordance these regulations:

Provided that where the tariff provisionally billed exceeds or falls short of the final tariff approved by the Commission under these regulations, the generating company or the transmission licensee, as the case may be, shall refund to or recover from the beneficiaries or the transmission customers, as the case may be, within six months along with simple interest at the following rates for the period from the date of provisional billing to the date of issue of the final tariff order of the Commission:

(i) SBI short-term Prime Lending Rate as on 01.04.2009 for the year 2009-10.

(ii) SBI Base Rate as on 01.07.2010 plus 350 basis points for the Page 2 of 6 year 2010-11.

(iii) Monthly average SBI Base Rate from 01.07.2010 to 31.3.2011 plus 350 basis points for the year 2011-12.

(iv) Monthly average SBI Base Rate during previous year plus 350 basis points for the year 2012-13 and 2013-14.

Provided that in cases where tariff has already been determined on the date of issue of this notification, the above provisions, to the extent of change in interest rate, shall be given effect to by the parties themselves and discrepancy, if any, shall be corrected at the time of truing up.

(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations.”

3. As per Regulation 5(4) of the 2009 Tariff Regulations, the Commission may in its discretion grant provisional tariff, if an application has been filed under Regulation 5(1) and (2) of the 2009 Tariff Regulations. Regulation 5(1) of the 2009 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 5(2) of 2009 Tariff Regulations provides that the application shall be made as per Appendix to the 2009 Tariff Regulations.

4. The petitioner has made the application as per the Appendix to the 2009 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. During the hearing on 12.6.2014, the representative of the petitioner requested to allow provisional tariff as determination of final tariff in these matters would take some time. After carrying out a preliminary prudence check of the Annual Fixed Charges claimed by the petitioner in these matters and taking into consideration the time over-run in case of Petition Nos. TT/97/2014, TT/101/2014 and TT/106/2014, which shall be



looked into at the time of final tariff, the Commission has decided to grant the provisional tariff to the petitioner.

6. The details claimed by the petitioner and provisional tariff awarded by the Commission are given ***Annexure I*** to ***Annexure IV*** of this order.

7. The provisional tariff allowed in this order based on management certificate regarding capital cost shall be applicable from the date of commercial operation of the transmission system. The billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.

8. The provisional transmission charges allowed in this order shall be subject to adjustment as per Regulation 5(3) of the 2009 Tariff Regulations.

sd/-
(A. K. Singhal)
Member

sd/-
(M. Deena Dayalan)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson



Petition No. TT/96/2014

Approval of provisional transmission charges from DOCO to 31.3.2014 for 240 MVAR, 765 kV line reactor for 765 kV S/C Solapur-Pune TL charged as bus reactor at Solapur SS under transmission system associated with Krishnapatnam UMPP-Part-B in Western Region.

1. Annual transmission charges claimed by the petitioner:-

(` in lakh)

Asset	DOCO	2013-14
240 MVAR, 765 kV line reactor for 765 kV S/C Solapur-Pune TL charged as bus reactor at Solapur SS under transmission system associated with Krishnapatnam UMPP-Part-B	1.3.2014	21.33

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	DOCO	2013-14
240 MVAR, 765 kV line reactor for 765 kV S/C Solapur-Pune TL charged as bus reactor at Solapur SS under transmission system associated with Krishnapatnam UMPP-Part-B	1.3.2014	19.20

Annexure-II

Petition No. TT/97/2014

Approval of provisional transmission charges from DOCO to 31.3.2014 for 3x110 MVAR line reactor for 765 kV D/C Raipur PS-Wardha line 1 Ckt#2 to be charged as bus reactor at Wardha S/s under integration of pooling stations in Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh (IPP C) for 2009-14 period

1. Annual transmission charges claimed by the petitioner:-

(` in lakh)

Asset	DOCO	2013-14
3x110 MVAR line reactor for 765 kV D/C Raipur PS-Wardha line 1 Ckt#2	1.3.2014	37.66

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	DOCO	2013-14
3x110 MVAR line reactor for 765 kV D/C Raipur PS-Wardha line 1 Ckt#2	1.3.2014	27.99

Annexure-III

Petition No. TT/101/2014

Approval of provisional transmission charges from DOCO to 31.3.2014 for 2 Nos. 80 MVAR line reactor for 400 kV D/C Wardha-Aurangabad TL charged as bus reactor at 400/220 kV Aurangabad S/s under Mundra UMPP in Western Region.

1. Annual transmission charges claimed by the petitioner:-

(` in lakh)

Asset	DOCO	2013-14
2 Nos. 80 MVAR line reactor for 400 kV D/C Wardha-Aurangabad TL charged as bus reactor at 400/220 kV Aurangabad S/s under Mundra UMPP	1.2.2014	58.89

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	DOCO	2013-14
2 Nos. 80 MVAR line reactor for 400 kV D/C Wardha-Aurangabad TL charged as bus reactor at 400/220 kV Aurangabad S/s under Mundra UMPP	1.2.2014	50.06

Annexure-IV

Petition No. TT/106/2014

Approval of provisional transmission charges for **Asset 1:** 400 kV D/C (Quad) Ranchi (New)-Ranchi (Old)-I CKT I transmission line and associated 400 kV line bays at Ranchi (New) S/s and Ranchi (Old) sub-station (DOCO: 1.2.2014) **Asset 2:** 765/415 kV, 3x500 MVA ICT-II at Ranchi along with associated bays at 765 kV Ranchi (New) S/s (DOCO: 1.2.2014) under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Western Region for tariff block 2009-14.

1. Annual transmission charges claimed by the petitioner:-

(` in lakh)

Asset	DOCO	2013-14
Asset 1: 400 kV D/C (Quad) Ranchi (New)-Ranchi (Old)-I CKT I transmission line and associated 400 kV line bays at Ranchi (New) S/s and Ranchi (Old) sub-station	1.2.2014	537.71
Asset 2: 765/415 kV, 3x500 MVA ICT-II at Ranchi along with associated bays at 765 kV Ranchi (New) S/s	1.2.2014	222.06

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	DOCO	2013-14
Asset 1: 400 kV D/C (Quad) Ranchi (New)-Ranchi (Old)-I CKT I transmission line and associated 400 kV line bays at Ranchi (New) S/s and Ranchi (Old) sub-station	1.2.2014	288.68
Asset 2: 765/415 kV, 3x500 MVA ICT-II at Ranchi along with associated bays at 765 kV Ranchi (New) S/s	1.2.2014	172.79